

**Ct. Case No. 51/19  
ED Vs Ramesh Nambiar**

**14.09.2020**

Present: Sh.Atul Tripathi, Ld.Spl.PP for ED.

Accused in person with Ld. Counsel Sh.Hemant Shah.

**(Through VC using Cisco WebEx App.)**

Arguments are being addressed in the predicate offence on charge and the said case is now listed for 30.09.2020 through VC at 10.00 A.M.

Let this complaint be also listed on **30.09.2020** at **10.00 A.M** alongwith the case pertaining to predicate offence.

Let a copy of this order be sent by WhatsApp to Ld. Spl.PP for ED, the accused and his learned counsel.



**(ARUN BHARDWAJ)**

**Special Judge-05, CBI (PC Act)  
Rouse Avenue District Court  
Delhi/14.09.2020 (10)**

**C. Case No. 303/19  
CBI Vs Ramesh Nambiar**

**14.09.2020**

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI alongwith HIO Inspr.  
Shakti Kumar.

Accused in person with Ld. Counsel Sh.Hemant  
Shah.

**(Through VC using Cisco WebEx App.)**

On the request of Ld. Counsel for the accused, he has been permitted to join the hearing through VC as he had moved an application stating therein that he had some cough and cold symptoms.

Revised calculations have been filed by Ld. Sr.PP for CBI on the e-mail ID of the Reader of the Court which be sent to the Ld. Counsel for the accused during the course of the day.

List on **30.09.2020 at 10.00 A.M** for considering the submissions of CBI in this regard and the response of Ld. Counsel for the accused for deciding the order on charge.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, the accused and his learned counsel.



**(ARUN BHARDWAJ)**

**Special Judge-05, CBI (PC Act)**

**Rouse Avenue District Court**

**Delhi/14.09.2020 (10)**

**C. Case No. 274/19  
CBI Vs Nitin Jain & ors.**

14.09.2020

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI.

Sh.Rohit Gaur, Ld. Counsel for Accused no.1 Nitin Jain and proxy counsel for the other accused.

The Ld. Counsel for the accused no.1 has filed application seeking exemption from personal appearance of the accused no.1 mentioning in the application that the accused no.1 could not appear before the Court due to Covid-19 pandemic and because of this particular reason, the difficulty faced by the accused to undertake a journey from Jaipur to Delhi. It is further stated that the counsel for the accused has been appropriately briefed about his interest w.r.t pending trial. The application further mentions that the accused shall abide by all the proceedings which are conducted on 14.09.2020 in his absence, but in presence of his authorized counsel, who had been appropriately briefed by him. The accused has mentioned that he will not dispute his identity for the proceedings conducted on 14.09.2020 in presence of his authorized counsel.

In the application of accused no.2 and accused no.3 it is mentioned that they are 82 and 75 years of age and due to throat infection and congestion in chest of accused no.2 he has been advised indoors considering his age. It is also mentioned in the application that the accused has to travel from Jaipur to Delhi in order to attend the instant case and they are unable to do so today. They have also mentioned that they shall abide by all



proceedings which shall be conducted today i.e. 14.09.2020, in their absence, but in presence of their counsel who had been appropriately briefed by them. They have submitted that they will not dispute their identity for the proceedings conducted on 14.09.2020, in presence of their counsel.

Almost similar are the averments of accused no.4, accused no.5 (who is a senior citizen), accused no.6 and accused no.7.

Considering the averments made in the applications, the accused are exempted from their personal appearance in the Court today.

The case is at the stage of Defence Evidence. However, no witness has been summoned for examination.

As per roster of RADC, this Court has to be convened physically on 19.09.2020, 24.09.2020 and 29.09.2020. As per graded plan of re-opening District Courts post Covid-19 lockdown approved by Hon'ble Delhi High Court, Defence Evidence has to be recorded when the Courts are convened physically.

Therefore, the accused shall take steps to lead defence evidence for 19.09.2020, 24.09.2020 and 29.09.2020.

The Ld. Counsels for accused are mainly examining witnesses from Income tax department regarding ITRs and various orders passed by Income tax authorities in the case of accused persons or their relations/ known persons. The accused are at liberty to file those ITRs/orders which are within their control and possession for admission denial by CBI so that the visits by witnesses from outstation can be minimised.

In case the accused are not able to appear personally in the Court on the next date of hearing, they may participate in the proceedings through video conferencing. However, their authorized counsels shall be present in the Court at the time of recording of defence evidence.

Be listed again on 19.09.2020, 24.09.2020 and 29.09.2020 for D.E.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, all the accused persons and their learned authorized counsels.



**(ARUN BHARDWAJ)**  
**Special Judge-05, CBI (PC Act)**  
**Rouse Avenue District Court**  
**Delhi/14.09.2020 (D)**

**Ct. Case No. 46/19**  
**ED Vs Nitin Jain & ors.**

**14.09.2020**

Present: Sh.N.K.Matta, Ld.Spl.PP for ED.

Sh.Rohit Gaur, Ld. Counsel for Accused no.1 Nitin Jain and proxy counsel for the other accused.

The Ld. Counsel for the accused no.1 has filed application seeking exemption from personal appearance of accused no.1 mentioning in the application that the accused no.1 could not appear before the Court due to Covid-19 pandemic and because of this particular reason, the difficulty faced by the accused to undertake a journey from Jaipur to Delhi. It is further stated that the counsel for the accused has been appropriately briefed about his interest w.r.t pending trial. The application further mentions that the accused shall abide by all the proceedings which are conducted on 14.09.2020 in his absence, but in presence of his authorized counsel, who had been appropriately briefed by him. The accused has mentioned that he will not dispute his identity for the proceedings conducted on 14.09.2020 in presence of his authorized counsel.

In the application of accused no.2 and accused no.3 it is mentioned that they are 82 and 75 years of age and due to throat infection and congestion in chest of accused no.2 he has been advised indoors considering his age. It is also

  
14.09.2020

mentioned in the application that the accused has to travel from Jaipur to Delhi in order to attend the instant case and they are unable to do so today. They have also mentioned that they shall abide by all proceedings which shall be conducted today i.e. 14.09.2020, in their absence, but in presence of their counsel who had been appropriately briefed by them. They have submitted that they will not dispute their identity for the proceedings conducted on 14.09.2020, in presence of their counsel.

Almost similar are the averments of accused no.4 and accused no.5 (who is a senior citizen).

Considering the averments made in the applications, the accused are exempted from their personal appearance in the Court today.

The case is at the stage of Prosecution Evidence. However, no witness has been summoned for examination.

The record shows that evidence of PW-2 Sh.Binod Kumar Singh and PW-3 Sh.Deep Prakash Gupta is not completely recorded so far. The complainant is at liberty to summon these witnesses for the next date so that their evidence is completed.

In case the accused are not able to appear personally in the Court on the next date of hearing, they may participate in the proceedings through video conferencing. However, their authorized counsels shall be present in the Court at the time of recording of evidence of the witnesses.

This Court has been directed to convene the Court physically on 29.09.2020. Therefore, be listed again on 29.09.2020 for P.E.

Let a copy of this order be sent by WhatsApp to Ld. Spl.PP for ED, all the accused persons and their learned counsels.



(ARUN BHARDWAJ)  
Special Judge-05, CBI (PC Act)  
Rouse Avenue District Court  
Delhi/14.09.2020 (D)